

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No. 105

IA No. 1449/2024  
And  
C.P. (IB) No. 101/Chd/Pb/2024

**IN THE MATTER OF:**

Indian Bank ...Petitioner

Vs.

Ashu Jain ...Respondent

**Under Section:** 95 and 99, IBC 2016

**Order delivered on 04.07.2024**

**CORAM:**

**SH. UMESH KUMAR SHUKLA**  
**HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**

**PRESENT:**

For the Petitioner : Mr. Abhishek Singla, Advocate

For the Resolution Professional : Mr. Narshingh Chauhan, Advocate  
Mr. Nikhil Sachdeva, RP in person

**ORDER**

**IA No. 1449/2024**

This application has been filed by the RP to place on record the report under Section 99 of the Code. The same is taken on record. Thus, IA No. 1449/2024 is **disposed of** and the same be tagged with the main petition for reference purpose.

**C.P. (IB) No. 101/Chd/Pb/2024**

It is seen that Affidavit of service has been filed by learned counsel for the RP vide Diary No. 01721/1 dated 02.07.2024 but the service is done through email and RP has also served the notice to personal guarantor through private courier.

Learned counsel for the RP is directed to serve the personal guarantor through registered post and file affidavit of service within one week.

It is stated by learned counsel for the RP that the personal guarantor has filed an application under Section 94 of the Code and the same is stated to be listed on 27.07.2024. Let this mater be listed on the same day i.e. on 29.07.2024.

-sd-  
**(UMESH KUMAR SHUKLA)**  
**MEMBER (T)**

SM

-sd-  
**(HARNAM SINGH THAKUR)**  
**MEMBER (J)**